

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

O.A.525 of 1997

Date of Order : 03-08-2005

Present : Hon'ble Mr. B.N. Som, Vice-Chairman(A)
Hon'ble Mr. Ashok S. Karamadi, Member(Judl)

Hironmoy Mukherjee & Ors.

-VS-

Union of India & Ors.(S.E. Rly)

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents: Mrs. U. Sanyal, Counsel

ORDER

MR. ASHOK S. KARAMADI, JM :

Heard Ld. Counsel for both parties.

2. Having considered the facts and circumstances of the case as submitted by the Ld. Counsel for the applicants as well as the original documents produced before us by the Ld. Counsel for the applicants regarding their claims, we are of the opinion that the original documents, placed before us, once again be placed before the respondent authorities for their consideration. In that view of the matter, we direct the applicants to produce all the materials in respect of their claims as contended in this application alongwith representations to the respondents within a period of four weeks. On receipt of such representations along with all the material documents, the respondents shall consider and dispose off their representations in the light of the order passed by this Tribunal in O.A. No. 4 of 1987 which is relied upon by the applicant and pass speaking order within a period of three months.

3. With the above observation, the O.A. is disposed of.


Judicial Member


Vice-Chairman(A) 4/8

DKN